

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR NO. 2193 OF 2016

Dated: 26th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Essar Power (MP) Ltd. ...Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Ms.Mazag Andrabi
Mr. Alok**

ORDER

Learned counsel for the appellant seeks two weeks more time to cure the defects.

List the matter on **11.05.2017**. It is made clear that no further time will be granted to cure the defects.

**(I. J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**